

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, CHENNAI**

**CA/1008/(252)/2018**

In the matter of Section 252(3) of the Companies Act, 2013

AND

In the matter of

**M/s. Primo Properties & Investments Limited  
(CIN: U45200TN2009PLC070407)**

**Vs.**

**Registrar of Companies, Chennai**

**Order delivered on: 04.09.2018**

**CORAM**


**K. ANANTHA PADMANABHA SWAMY, MEMBER (J)  
S. VIJAYARAGHAVAN, MEMBER (T)**

For the Petitioner: *Shri. Naveen Kumar Murthi, Advocate  
Shri. G.V Mohan Kumar, Advocate*

For the Respondent: *Representative of RoC, Chennai*

**ORDER**

**Per: K. ANANTHA PADMANABHA SWAMY, MEMBER (J)**

1. This is a Company Application No. 1008 (252)/2018 filed under Section 252(3) of the Companies Act, 2013 (hereinafter called as '**the Act**') filed by **M/s. Primo Properties & Investments Limited** (hereinafter called as '**the Company**') seeking a direction to the Registrar of Companies, Chennai (hereinafter called as '**the ROC**'), to restore the Company in the Register of Companies. 

2. Brief averments of the Application are that the Company was incorporated on 07.01.2009, having its registered office at Flat No.2, Sundaram Apartments, No.33, Thirumurthy Street, T.Nagar, Chennai – 600 017 in the State of Tamil Nadu. The Authorised Share Capital of the Company is Rs.2,00,00,000/- (Rupees Two Crores Only) divided into 20,00,000 number of Equity Shares of Rs.10/- (Rupees Ten each) and the Issued, Subscribed and Paid up Capital of the Company is Rs.50,000/- (Rupees Fifty Thousand Only) divided into 5,000 number of Equity Shares of Rs.10/- (Rupees Ten each). The main objectives of the Company are given in the Memorandum of Association.
3. The Petitioner Company has failed to file its Annual Financial Statement and Annual Report since Incorporation. The Respondent has, therefore, initiated action under Section 248 of the Act for striking off the name of the Company from the Register of Companies and consequently the name of the Petitioner Company was struck off from the Register of Companies the same was published in the **Gazette of India** dated **22<sup>nd</sup> – 28<sup>th</sup> July 2017 at page No.14590 under S.No.1915.**
4. The reason given by the Company for non-filing of Returns is due to inadvertence. The Company is still carrying on its business and its activities and therefore the present Application is filed for restoration of the name of the Company in the Register of Companies.



5. The ROC, Chennai, who is the Respondent herein, has filed Counter Affidavit wherein the details of the Company such as date of incorporation, address of the registered office and its main objects as per the Memorandum of Association are mentioned. While submitting the above facts the ROC has stated that the Applicant Company may be directed to prove that it was carrying on business or was in operation and also be directed to file all pending Financial Statements and Annual Returns in case restoration is granted. The ROC also submitted that the Shareholders of the Company may be directed to give an undertaking stating that the Company was neither involved in money laundering activities during the demonetization period nor any unlawful activities during the relevant period.
6. Heard. Perused pleadings and documents filed in support of the contentions of both parties.

### **ORDER**

1. Having satisfied with the reasons mentioned above, this Tribunal is of the opinion that it would be just and proper to order **restoration of the name of the Company in the Register of Companies.**
2. The Company shall file all the pending Financial Statements and Annual Returns with ROC as per the Act and Rules made thereunder besides filing an Affidavit stating that the Company was neither



involved in money laundering activities during the demonetization period nor any unlawful activities during the relevant period.

3. Further, the Applicant Company is directed to pay **the cost of Rs.10,000/- (Rupees Ten Thousand Only)** to the ROC while submitting the documents. This is for the expenses to be incurred by ROC for publication in the Official Gazette and for other related expenses. Accordingly, the **Application is allowed.**
4. The ROC is directed to restore the Company in the Register of Companies. The Applicant is directed to **place this Order with ROC within 30 days** from the date of receipt of this Order.
5. Accordingly the Company Petition No. **CA/1008/(252)/2018** is hereby **disposed of.**

*S. Vijayaraghavan.*

**(S. Vijayaraghavan)  
Member (Technical)**

*K. Anantha Padmanabha Swamy*

**(K. Anantha Padmanabha Swamy)  
Member (Judicial)**

*/sr/tjs*